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12.05 hrs.

Title: Regarding passing of the State Bank of India (Amendment) Bill, 2007 and the Appropriation (No. 3) Bill, 2007 by the Rajya Sabha without any amendment.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) " In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the State Bank of India (Amendment) Bill, 2007, which was passed by the Lok Sabha at its sitting held on the 20th August, 2007 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 2007, which was passed by the Lok Sabha at its sitting held on the 22nd August, 2007 was transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.05 ½ hrs.